## Information note to the Press (Press Release No. 77/2014)

For Immediate release

## TELECOM REGULATORY AUTHORITY OF INDIA

TRAI releases draft tariff order for non-addressable Cable TV systems for consultation with stakeholders.

**New Delhi, the 1**st **December, 2014**:- The Telecom Regulatory Authority of India (TRAI) has today released a draft Tariff Order namely the Telecommunication (Broadcasting and Cable) Services (Seventh) (Non-addressable Systems) Tariff Order, 2014 (draft), seeking views/comments of the stakeholders.

- 2. The draft tariff order is proposed for the cable TV services offered through non-addressable (analog) cable TV systems. The following are the salient features prescribed in the draft tariff order:
  - existing mechanism to continue to regulate wholesale tariff;
  - rates of new pay channels and channels converted from free to air to pay to be specified by the broadcasters following the existing similarity principle;
  - broadcasters to mandatorily offer all their channels on a-la-carte basis; in addition, broadcasters are free to offer bouquets;
  - revenue share between the operators to be decided on mutual negotiations;
  - operators, implementing digital addressable cable TV systems
    (DAS) before the notified cut-off dates, to be governed by the DAS regulatory regime
  - for regulating the retail tariff, three slabs alongwith rate ceilings have been prescribed, on pan-India basis; slabs are based on the number of pay and FTA channels offered by an operator;

- · operators to provide to the consumers, bills and receipts for payments for the subscribed cable TV services.
- 3. The draft tariff order has been released in pursuance of the Hon'ble Supreme Court order dated 17th Sept 2014.
- 4. The stakeholders have been requested to submit their written views/comments on this draft tariff order by 15th December 2014. This opportunity is in addition to the opportunity already given by Hon'ble Supreme Court through its order dated 17th September 2014, wherein it allowed the stakeholders to make representations to the TRAI, positivity on or before 30th Sept. 2014. In view of the timelines set by the Hon'ble Supreme Court, no extension in the date for submission of views/comments shall be entertained. The comments may be sent, preferably in electronic form to Mr. Wasi Ahmad, Advisor (B&CS), Telecom Regulatory Authority of India, Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg, New Delhi - 110002, (Tel No.011-23237922, Fax 011-23220442; Email: traicable@yahoo.co.in advbcs@trai.gov.in). Comments will be posted on the TRAI's website www.trai.gov.in.
- 5. Full text of these draft tariff order and other relevant documents are available on TRAI website www.trai.gov.in.